

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Petition No. 284/MP/2018

Date: 9.5.2019

To,

M/s Udit Kishan & Associates,  
Advocate,  
33, 9<sup>th</sup> Floor, Dakshineswar Building,  
10 Hailey Road, New Delhi- 110001

Sir,

Subject: **Petition No. 284/MP/2018**- Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Supply Agreement dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and Distribution Companies of the states of Maharashtra and DNH for compensation due to change in law.

Ref: (1) This office letter dated 16.4.2019  
(2) Your letter dated 2.5.2019

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With reference to your letter dated 2.5.2019, I am directed to inform you the following:

- (a) This office letter dated 16.4.2019 was e-filed to the Respondent, MSEDCL on 16.4.2019 and on the same day was uploaded on the website of the Commission.
- (b) Further, the said letter dated 16.4.2019 was e-filed to you on 18.4.2019 (FN).

2. Despite the above, no written submission was filed by MSEDCL within the due date. In view of the above, I am directed to inform that your request for extension of time to file written submission has not been entertained.

Yours sincerely

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)